

punjab national bank पंजाब नैशनल बैंक

Circle SASTRA Centre, Bay-21-22, Sector 12, Urban Estate Karnal (Haryana) Email: cs8260@pnb.co.in

POSSESSION NOTICE (For immovable property) Whereas, the undersigned being the Authorised Officer of the Punjab National Bank under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13 read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 22.07.2024 calling upon the Borrower (1) M/s Oriyo Organics Pvt. Ltd., through its directors at its Regd. Office at Shop No. 06 & 7, 3rd Floor, Building No. 1690, Jighian Street, Sunder Bhawan, Bhagirath Palace, Delhi-110006, and at Factory address at Village Begampur, Tehsil Chachhrauli, Yamuna Nagar, Haryana 135101 (2) Sh. Raj Kumar Sikka S/o Sh. Om Parkash, Village-Jaidhar, Jagadhri, Yamuna Nagar -135103 and at 2nd address at Raghunathpuri, Tejji District Yamuna Nagar, Haryana (3) Sh. Vikash Agarwal s/o Sh. Vipin Agarwal, H.No. 803, Sovereign 1, Vatika City, Sector 49, Gurgaon 122018, at his 2nd address: #35, Sandesh Vihar, Pitampura, New Delhi 110034 and at his 3rd address: Apartment No. 34 D Tower No. 09, M3M Golf Estate, Landmark opposite St. Xavier School Sector-65, Golf Course extension Road, Gurgaon, Haryana 122001 (4) Sh. Sumit Agarwal S/o Sh. Vipin Agarwal resident of 1102 Sovereign 4, Vatika City Sarna Road Sector 49 Gurgaon Haryana 122001 (5) Sh. Sachin Agarwal s/o Sh. Vipin Agarwal resident of 704 Sea Shell Green Fields A B Nair road opposite Juhu Post office Mumbai, Maharashtra 400049 (6) Smt. Mukta Sikka w/o Sh. Raj Kumar Sikka R/o Village-Jaidhar, Jagadhri, Yamuna Nagar -135103 and at his 2nd address: at Raghunathpuri, Tejji District Yamuna Nagar, to repay the amount mentioned in the notice being Rs. 2,52,93,655.97/- (Rupees Two Crore fifty-two lakh ninety-three thousand six hundred fifty-five and Paise Ninety-seven only) with further interest w.e.f. 01.07.2024 within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 13th day of December of the year 2024. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Punjab National Bank for an amount of Rs. 2,52,93,655.97/- and interest & recovery expenses thereon. The borrower's/guarantor's/mortgagor's attention is invited to provisions of sub-section (8) of section 13 of the Act in respect of time available to redeem the Secured assets: Description of immovable property All that Part & Parcel of Immoveable Property bearing Office No. 401 in D Wing on the 4th floor in REMI BIZCOURT PREMISES CO-OP SOCIETY LTD. Situated at C.T.S. No. 844/11, Survey No. 111-D (Part), Village Ambivali, Plot No. 9 Shah Industrial Estate, OFF Veera Desai Road, Andheri West, Mumbai-400053 having an area of 31.65 Sq. Meters/340.66 sq. feet carpet, owned by Shri Sachin Agarwal and Shri Sumit Agarwal vide Agreement to Sale dated 03.09.2004 duly registered in the Office of Sub Registrar, Andheri-3 Sr. No. BDR-9/4614/2004 dated 06.09.2004 Date: 13.12.2024 Place: Andheri West, Mumbai Authorised Officer, Punjab National Bank

UJJVAIN SMALL FINANCE BANK SECOND FLOOR, GMTT BUILDING D-7 SECTOR 3 NOIDA UP 201301

DEMAND NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION & RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 THROUGH PAPER PUBLICATION A notice is hereby given that the following borrower (s) have defaulted in the repayment of principal and payment of interest of credit facilities obtained by them from the bank and said facilities have turned Non Performing Assets mentioned against each account. The notice under Section 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 were issued to Borrower(s) / Guarantor(s) on their last known addresses by registered post. However the notices have been returned un-served and the Authorised Officer has reasons to believe that the borrower(s) / guarantor(s) are avoiding the service of notice, as such they are hereby informed by way of public notice about the same.

Table with columns: Name of the Branch & Borrower / Guarantor, Description of the Secured Assets, Date of NPA, Date of Demand Notice, Amount as per demand notice. Includes entries for BRANCH: ALIGARH (UP), BRANCH: DEHRADUN (UK), BRANCH: JAIPUR (RAJASTHAN).

INDIA SHELTER FINANCE CORPORATION LTD. Regd. Office: Plot-15/6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002 BRANCH OFFICE: Bijnanagar: 1st Floor, Ashraf Place, Beaswar Road, In Line of Pragya School, Bijnanagar Branch Office: First Floor, Chamrui Chhokra, Kota Road, Baran, Rajasthan-325205 BRANCH OFFICE: Tuli, Tuli Place, TVS Chourah, Kanakoli Dist. Rajasthan-313324 BRANCH OFFICE: No.102, 1st Floor Omega Tower Ray Colony Barmer -344001 Opposite CHMO Office

Table with columns: Sl No, Name of the Borrower / Co-Borrower/Guarantors/Mortgagor, Loan Account No. and Loan Amount, Details of Properties/ Address of Secured Assets to be Enforced, Date of Notice Amount Due in Rs. Includes entries for M/s Anuj Kids Wear, M/s Retail Solution, M/s The Money Value, etc.

CORRIGENDUM

This is in reference to the "Public Notice For E-Auction Cum Sale" advertisement published in this Newspaper on 17-12-2024 pertaining to the Borrower(s)/Co-Borrower(s)/Guarantor(s): 1. Mr. Vikash Kumar Verma, 2. Mr. Ramasara, 3. Mrs. Shakuntala, Prospect No. should be read as "IL10197931". Other details will remain the same, inconvenience is regretted. Place: Delhi Sd/- Authorised Officer Date: 18-12-2024 IFL Home Finance Ltd.

KANDIYALI LLP

Registered Office: 12, Tikak Marg, New Delhi-110001 E-Mail id: nirvanisingh2@gmail.com; Contact No. 9811638660 "FORM NO. URC-2" Advertisement giving notice about registration under Part 1 of Chapter XXI of the Act. (Pursuant to section 374(b) of the companies Act, 2013 and rule 4(1) of the companies (Authorised to Register) Rules, 2014) Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made to the Registrar at Central Registration Centre (CRC) that KANDIYALI LLP may be registered under Part 1 of Chapter XXI of the Companies Act 2013, as a company limited by shares. 1. The Proposed principal objects of the company are as follows: To carry on the business to cultivate, grow, produce or deal in agriculture produce and to carry on the business of agri-inputs, farmers, gardeners, dairymen, dairy farmers, and to purchase, buy-sell, hold or improve agriculture land, farm, garden or any other property of any type and to develop land, colonies, residential plots, commercial plots, and industrial plots and to act as growers cum, hay, straw, seeds or animal feed and to deal in live-stock and deal in such business as may be required by farmers and dealers of agriculture produce. 2. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at 12, Tikak Marg, New Delhi-110001. 3. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC) Indian Institute of Corporate Affairs (IICA) Plot No. 6.7.8, Sector-5, IIT Manesar, Gurgaon, Haryana-122050, within twenty one days from the date of publication of this notice, with a copy to the company at its registered office. Name(s) of Applicant Dated: 18.12.2024 Angad Singh/Nirvan Singh

punjab national bank E-AUCTION NOTICE

Circle Sastra Centre : Zila Vikas Bhawan, Rohtak-124001, E-mail : cs8307@pnb.co.in, Mob. 8130554343 [See Proviso to rule 8 (6)] Date: 16.12.2024

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive possession of which has been taken by the Authorised Officer the Secured Creditor, will be sold on "As is Where is", "As is What is" and "Whatever there is" on the date as mentioned in the table herein below, for recovery of its due to the Secured Creditor from the respective borrower(s) and guarantor(s). The reserve price and earnest money deposit (EMD) will be as mentioned in the table below against the respective properties.

Table with columns: Name of the Branch, Name of the Account, Description of the Immovable Properties, A) Dt. Of Demand Notice u/s 13(2) of SARFAESI Act, B) Outstanding amount as per demand notice, C) Possession Date u/s 13(4) of SARFAESI Act, D) Nature of Possession, A/Reserve Price (Rs. in Lacs) B/EMD C/Bid Increase Amount, Date/Time of Auction, Details of the encumbrances known to the secured creditors. Includes entry for Branch-Office-Civil Lines Rohtak.

TERMS AND CONDITIONS: The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions: 1) The properties are being sold on 'AS IS WHERE IS', and 'AS IS WHAT IS' and 'WHATEVER THERE IS' BASIS 2) The secured asset will not be sold below (the Reserve Price plus one incremental bid amount). The Minimum (First) Bid would be Reserve Price plus one incremental bid amount. 3) The particulars of Secured Assets specified in the Schedule here in above have been stated to the best of the information of the Authorised Officer, but the Authorised Officer shall not be answerable for any error, misstatement or omission in this proclamation. 4) The Sale will be done by the undersigned through e-auction platform provided at the Website https://baanknet.com on date and time of auction specified above. 5) For detailed term and conditions of the sale, please refer 1) https://baanknet.com (2)https://www.pnbindia.in . (Ramesh Kumar Saroha) Authorized Officer, Punjab National Bank, Secured Creditor, STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8(6) OF THE SARFAESI ACT, 2002

Canara Bank सिंडिकेट सिंडिकेट Regional Office: Civil Lines Moradabad

Possession Notice [Section 13(4)] Whereas, the undersigned being the Authorised Officer of the CANARA BANK under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) and in exercise of powers conferred under section 13(12) read with the Rule 3 of the Security Interest (Enforcement) Rule 2002, issued a Demand Notice on the date mentioned against each account (details of which have been mentioned hereunder) calling upon the borrower to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

Table with columns: Sr. No., Name of Borrower/ Mortgagor / Guarantor, Description of Immovable Property, Outstanding Amount, Date of Demand Notice Date of Possession Notice. Includes entries for M/s Anmol Adarsh Trading Co., Prop. Mrs. Babita Sharma, Mrs. Babita Sharma W/o Shri Pankaj Sharma and Shri Pankaj Sharma S/o Shri Rajeshwar Prasad Sharma, Moradabad Main Branch.

Date: 17.12.2024 Place: Moradabad Authorised Officer, Canara Bank

RBL BANK LTD. PUBLICATION OF NOTICE UNDER SECTION 13(2) OF THE SARFAESI ACT, 2002

Notice is hereby given that the under mentioned borrower(s)/ guarantor(s)/mortgagor(s) who have defaulted in the repayment of principal and interest of the Credit/Loan facilities obtained by them from the Bank and whose loan accounts have been classified as Non-Performing Assets (NPA). The notices were issued to them under Section 13(2) of the Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI Act) on their last known addresses.

Table with columns: Sl. No., Name and Address of the Borrower, Co-Borrower/Guarantors/Mortgagor, Loan Account No. and Loan Amount, Details of Properties/ Address of Secured Assets to be Enforced, Date of Notice Amount Due in Rs. Includes entries for M/s Anuj Kids Wear, M/s Retail Solution, M/s The Money Value, etc.

The above borrowers and/or their guarantor(s)/mortgagor(s) (whenever applicable) are hereby called upon to make payment of the outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of said 60 days under sub-section (4) of Section 13 of SARFAESI Act. Please note that this publication is made without prejudice to such rights and remedies as are available Bank against the borrower(s) /guarantor(s)/mortgagor(s) of the said loan/facility under the law. You are further requested to note that as per section 13(13) of the said act, you are restrained/prohibited from disposing of or dealing with the above secured asset or transferring by way of sale, lease or otherwise of the above secured asset, without our prior written consent. Authorised Officer RBL Bank Ltd. Date: 18-12-2024

PUBLIC NOTICE

Loss of Share Certificates of M/s Apollo Hospitals Enterprise Ltd. Chennai Notice is hereby given that share certificates for 250 equity shares of M/s Apollo Hospitals Enterprise Limited, standing in our joint name Ranjana Kehar and Neeti Kehar and bearing the following distinctive number 7027027 - 7027276 have been lost by us. I request that Company to issue duplicate share certificate in lieu thereof. Any person who has a claim for the said shares should lodge such claim to the company by written communication addressed to M/s Apollo Hospitals Enterprise Limited, Secretarial Department, All Towers, 3rd Floor, Chennai - 600 006 within 15 days from the date of this notice, after which the company will proceed to issue duplicate share certificate(s) in lieu of the original share certificate(s) as requested by me without further information to issue duplicate certificate(s) without further intimation.

Table with columns: Folio No., Name of the holder, Share certificate No(s), Distinctive Nos. From To, Quantity. Includes entry for RANJANA KEHAR MEETI KEHAR.

Date: 18/12/2024 Place: Delhi NCR Ranjana Kehar, Neeti Kehar 22/12, East Punjabi Bagh, New Delhi 110026

PUBLIC NOTICE

(Under Section 102 of the Insolvency and Bankruptcy Code, 2016) FOR THE ATTENTION OF THE CREDITORS OF MRS. VANDANA KAPOOR, PERSONAL GUARANTOR

Table with columns: Sl. No., Name of Personal Guarantor (PG), Address of the Residence of the PG, Details of Order of Adjudicating Authority, Date of commencement of Insolvency Resolution Process in respect of PG under IBC, 2016, Name and registration number of the Resolution Professional, Address and e-mail of the Resolution professional, as registered with the Board, Address and e-mail to be used for correspondence with the Resolution professional, Last date for submission of claims, Relevant Forms are available at: Web link: https://ibbi.gov.in/own/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of an insolvency resolution process of Mrs. Vandana Kapoor on 13/12/2024 u/s 100 of IBC, 2016 (Order received on 16/12/2024). The Creditors of Mrs. Vandana Kapoor are hereby called upon to submit their claims with proof on or before 03/01/2025 to the resolution professional at the address mentioned against entry No.8. The creditors shall submit their claims with proof and personal information by way of electronic communications or through courier, speed post or registered letter. Submission of false or misleading proofs of claim shall attract penalties. Date: 18/12/2024 Place: New Delhi

FORM 6 INVITATION FOR EXPRESSION OF INTEREST FOR APS INFRA ENGINEERS PRIVATE LIMITED OPERATING IN BUSINESS OF ROAD WORK AND OTHER INFRA RELATED PROJECTS

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Table with columns: Sl. No., Name of the corporate debtor along with PAN/ CIN/ LLP No., Address of the registered office, Address at which the books of account are to be maintained, URL of website, Details of place where majority of fixed assets are located, Installed capacity of main products/ services, Number of employees/ workmen, Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at, Eligibility for resolution applicants under section 25(2)(h) of the Code is available at, Last date for receipt of expression of interest, Date of issue of provisional list of prospective resolution applicants, Last date for submission of objections to provisional list, Date of issue of final list of prospective resolution applicants, Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants, Last date for submission of resolution plans, Process email id to submit EOI. Includes entry for APS INFRA ENGINEERS PRIVATE LIMITED.